

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) No.121 of 2019**

**Company Appeal (AT) No.122-123 of 2019**

**IN THE MATTER OF:**

**Alanda Media & Entertainments Pvt. Ltd.**

**.....Appellant**

**Vs.**

**Mr. V.Ravi Prakash & Ors.**

**.....Respondents**

**Present :**

**For Appellant:**

**Mr. Sudipto Sarkar, Sr. Advocate with Mr. Atul Sharma, Mr. Abhishek Sharma, Ms. Ashly Cherian, Advocates**

**For Respondents:**

**Mr. Balbir Singh, Sr. Advocate, Mr. Kunal Sabharwal, Ms. Monica Benjamin, Advocates for R-1 & 2**

**O R D E R**

**15.07.2019** - Learned counsel for R-1 has raised question of maintainability in both the appeal(s).

Learned counsel for the Appellant is allowed ten days' time to file rejoinder to the reply-affidavit.

Post both the appeal(s) for 'orders' on **1<sup>st</sup> August, 2019** on the question of maintainability of the appeal.

[Justice S. J. Mukhopadhaya]  
Chairperson

[Balvinder Singh]  
Member (Technical)

[Kanthi Narahari]  
Member (Technical)

ss/sk